

**Shri P. K. Deo** (Kalahandi): The statement on the food situation could also be discussed.

**Mr. Speaker:** It cannot be had like this. Order, order. Let us proceed to the next item of business.

12.40 hrs.

#### PAPERS LAID ON THE TABLE

AMENDMENTS TO KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS RULES, THE PERSONAL INJURIES (EMERGENCY) AMENDMENT REGULATIONS, ADDITION TO THE FIRST SCHEDULE TO INDUSTRIAL DISPUTES ACT, AND REPORT OF CHIEF INSPECTOR OF MINES

**The Deputy Minister in the Ministry of Labour and Emp'oyment (Shri R. K. Malviya):** Sir, on behalf of Shri D. Sanjivayya, I beg

(1) to re-lay on the Table a copy of Notification No. S.R.O. 181/64 published in Kerala Gazette dated the 16th June, 1964, making certain amendments to the Kerala Shops and Commercial Establishments Rules, 1961, under sub-section (5) of section 34 of the Kerala Shops and Commercial Establishments Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4919/65].

(2) to lay on the Table a copy each of the following papers:—

- (1) The Personal Injuries (Emergency) Amendment Regulations, 1965, published in Notification No. S.O. 9085 in Gazette of India dated the 2nd October, 1965, under sub-section (7) of section 3 of the Personal Injuries (Emergency Provisions) Act, 1962. [Placed in Library. See No. LT-5082/65].

(ii) Notification No. 37563/H2/65/HLD published in Kerala Gazette dated the 6th July, 1965, adding Fertilisers industry to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act. [Placed in Library. See No. LT-5083/65].

(iii) Report of the Chief Inspector of Mines on the fatal accident in Ena Colliery, Dhanbad, on the 24th July, 1965. [Placed in Library. See No. LT-5084/65].

12.42 hrs.

#### RESOLUTION RE: CONTINUANCE OF PROCLAMATION IN RESPECT OF KERALA—contd.

**Mr. Speaker:** We will now take up further discussion of the resolution moved by Shri Hathi on the 3rd November 1965 namely:—

"That this House approves the continuance in force of the Proclamation dated 24th March, 1965 in respect of Kerala issued under article 356, of the Constitution by the Vice President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

**Shri Hari Vishnu Kamath** (Hoshanabad): Before the affable Minister resumes his speech, may I by your leave, raise a point of order cum clarification? On Friday, the Minister—

**Mr. Speaker:** He ought to have informed me so that I would have also been prepared for something that comes up.

**Shri Hari Vishnu Kamath:** The point is that in the speech that he made on that day, he has tried to gloss over a serious blunder that the Governor of Kerala committed in the report. . .